

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.9/2021

LAL SAHAB SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 141857/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 141855/2019 - EXEMPTION FROM FILING O.T. AND IA No. 146115/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 11/2021 (II)

(IA No. 123692/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 123693/2019 - EXEMPTION FROM FILING O.T. AND IA No. 13854/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

CrI.A. No. 10/2021 (II)

(IA No. 155671/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 155673/2019 - EXEMPTION FROM FILING O.T.)

Date : 15-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) Mr. S. R. Setia, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR
Mrs. Mansa Singh, Adv.
Mr. Avanish Deshpande, Adv.

Mr. S. D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Ms. Shweta Sinha, Adv.
Mr. Meenu Singh, Adv.
Mr. Ram Kripal Singh, Adv.
Mr. Siddharth Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Office report indicates that photocopy of common original records have been received from the trial court.

Learned counsel for the parties are permitted to obtain a copy of the same from the Registry.

Learned counsel for the appellant also prays that he needs time to place on record the entire evidence and the relevant exhibits. Time as prayed for is granted and the needful be done within three weeks.

Call the matter on 03.04.2024.

(RAJNI MUKHI)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)